

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 84/TT/2012

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

Date of Order : 24.09.2014

In the matter of

Approval of transmission tariff for LILO of one ckt. of 400 kV D/C Bariparda-Mendhasal Transmission Line at Dubri and associated bays at Dubri alongwith one Bus Reactor at Dubri associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated date of commercial operation to 31.3.2014 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

.....Petitioner

Vs

1. Bihar State Electricity Board
Vidyut Bhawan, Bailey Road
Patna-800 001.
2. West Bengal State Electricity Distribution Company Ltd.
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lake City
Calcutta-700 091.
3. Grid Corporation of Orissa Ltd.
Shahid Nagar, Bhubaneswar-751 007.



4. Damodar Valley Corporation
DVC Tower, Maniktala
Civic Centre, VIP Road
Calcutta-700 054.

5. Power Department,
Government of Sikkim,
Gangtok- 737 101

6. Jharkhand State Electricity Board
In Front of Main Secretariat
Doranda, Ranchi-834 002.

.....Respondents

ORDER

The instant petition has been filed by Power Grid Corporation of India Limited seeking approval of transmission tariff for LILO of one ckt. of 400 kV D/C Bariparda-Mendhasal Transmission Line at Dubri and associated bays at Dubri alongwith one Bus Reactor at Dubri associated with Eastern Region strengthening Scheme-III in Eastern Region from anticipated date of commercial operation to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 Tariff Regulations").

2. The provisional transmission tariff for the asset covered in the instant petition was allowed by the Commission vide order dated 29.3.2012 under Regulation 5 (4) of 2009 Tariff Regulations.

3. The instant petition was listed for hearing on 17.9.2013, During the hearing the representative of petitioner submitted that all the elements could not



be commissioned because of delay in forest clearance and ROW constraints. The Commission adjourned the matter sine-die and directed the petitioner to revive the matter after the declaration of commercial operation of the line .

4. The petitioner has submitted, vide affidavit dated 6.6.2014, that part of instant asset i.e. the 80 MVAR Bus reactor at Dubri S/S was commissioned on 1.4.2014 and has also prayed for 90% AFC under Regulation 7(7) of the 2014 Tariff regulations. More than 25 months have lapsed since the grant of provisional tariff and only a portion of the assets have been commissioned, that too in subsequent tariff period (i.e. in 2014-19 tariff period). In view of above, the provisional transmission tariff granted by the Commission vide order dated 29.3.2012 is withdrawn. The same needs to be withdrawn from Point of Connection Calculations, if not already withdrawn. The petitioner shall file an affidavit stating that these assets have been withdrawn from POC Calculations within two weeks of issue of this order.

5. Petition No. 84/TT/2012 is disposed of. The petitioner is directed to file a fresh petition covering all the assets as per relevant tariff regulations.

sd/-

(A.S. Bakshi)
Member

sd/-

(A. K. Singhal)
Member

sd/-

(M. Deena Dayalan)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

